

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
O.A. No.2329/2017**

New Delhi this the 27<sup>th</sup> of August, 2018

**HON'BLE MR. ASHISH KALIA, MEMBER (J)**

Smt. Raj Bala ( Age 55 yrs.)  
Group 'C'  
W/o Late Shri Krishan Chander  
R/o H. No.3/1, (First Floor)  
Near Shiv Mandir  
Savitri Nagar, Malviya Nagar,  
New Delhi (Unemployed)

Present: Dr. Kanwal Sapra & A.K.Sapra, Advocate. .... Applicant

**Versus**

1. The Secretary  
Govt. of India  
Ministry of Information & Broadcasting  
BA (P) Selction  
Shastri Bhawan, New Delhi Pin-110001.
2. The Director General  
All India Radio  
Akashwani Bhawan,Sansad Marg, New Delhi  
Pin -110001. -Respondents

(Present: Ms. Vertika Sharma)

**ORDER (ORAL)**

The present Original Application is filed by the applicant, seeking compassionate appointment from the respondents. Her husband Late Shri Krishan Chander has expired due to illness on 02.11.2013, while he was working as Daftri in the office of Director General, AIR, New Delhi. On death of her husband, she requested that her son Mr. Gulshan Kataria may be given job on compassionate appointment.

2. Notices were issued to the respondents by this Tribunal on the Application and Ms. Vertika Sharma, learned counsel appeared on behalf of the respondents and filed a detailed reply on their behalf. She stated that there are 19 candidates, who have applied for Compassionate appointment and appointment on compassionate appointment can be made as per DoP&T rules limited to 5% of quota of Direct recruitment vacancies arises every year. She also stated that due to non-availability of vacancy of (yearwise) under 5 % of direct recruitment quota meeting of Screening Committee has not been

conducted since 2014. It is, further, submitted that at present vacancies from previous year has been added and now there is (0.75)=01 (As per DoP&T rule for the purpose of calculation of vacancies for compassionate appointment, fraction of a vacancy either half or less than one vacancy may be treated as one) vacancy in compassionate appointment quota.

3. Heard the learned counsel for the respondents and perused the pleadings available on records.

4. Learned counsel for the respondents fairly submitted that the name of applicant's son will also be considered for appointment on compassionate ground as per the directions/instructions of the DoP&T preferably very shortly. This is satisfaction to the applicant and also no more grievance remains for her as since department is considering her son's case for appointment on compassionate ground within six months.

5. The OA is disposed of with above directions. No order as to the costs.

**(ASHISH KALIA)**  
**Member (J)**

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